

13.07 hrs.

**PUBLIC WAKFS (EXTENSION OF LIMITATION) BILL\***

The Deputy Minister of Law (Shri Hajarnavis): Sir, on behalf of Shri A. K. Sen, I beg to move for leave to introduce a Bill to extend the period of limitation in certain cases for suits to recover possession of immovable property forming part of public wakfs

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to extend the period of limitation in certain cases for suits to recover possession of immovable property forming part of public wakfs"

*The motion was adopted.*

Shri Hajarnavis: Sir, I introduce the Bill

**PAPER LAID ON THE TABLE****STATEMENT REGARDING PUBLIC WAKFS  
(EXTENSION OF LIMITATION)  
ORDINANCE**

The Minister of Law (Shri A. K. Sen): Sir, I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Public Wakfs (Extension of Limitation) Ordinance, 1950, as required under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha [Placed in Library. See No LT-1468/59]

13.08 hrs.

**ROAD TRANSPORT CORPORATIONS (AMENDMENT) BILL**

The Minister of State in the Ministry of Transport and Communications

(Shri Raj Bahadur): Sir, I beg to move.

"That the Bill further to amend the Road Transport Corporations Act, 1950, be taken into consideration."

Sir, as the House is aware, many States have nationalised road transport in the past few years. The nationalised road transport services are either run departmentally or are operated by public limited companies or corporations. The Government of India some years ago decided as a matter of policy that in the interests of rail-road co-ordination it would be desirable if the nationalised services were to be run through statutory public corporations in which the Railways, the State Governments and, where possible, the private operators could have financial interests. Under the Constitution the formalities in regard to the incorporation and functions of the corporations have to be defined by central legislation. This was done by means of the Road Transport Corporations Act of 1950. This is an enabling measure empowering the State Government to incorporate, regulate and wind up road transport corporations.

Under the Road Transport Corporations Act some of the State Governments have established road transport corporations for their States with a view to provide an efficient and economical system of road transport service. The corporations so far set up are: (1) Kutch State Road Transport Corporation, (2) Saurashtra State Road Transport Corporation, (3) Bombay State Road Transport Corporation,—these three are under the Government of Bombay—(4) PEPSU Road Transport Corporation under the Government of Punjab, (5) the Andhra State Road Transport Corporation under the Government of Andhra Pradesh, and (6) the Bihar State Road Transport Corporation under the Government of Bihar.

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